

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/s TEC INFRA LLP

RELEVANT PARTICULARS		
1.	Name of Corporate Debtor	TEC Infra LLP
2.	Date of Incorporation of Corporate Debtor	05/02/2016
3.	Authority under which Corporate Debtor is incorporated / registered	RoC – Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	AAF-6523
5.	Address of the Registered office and principal office (if any) of Corporate Debtor	51/2402, Govt. Housing Colony, Opp. M.I.G Colony, Gandhi Nagar, Kherwadi, Bandra East, Mumbai. Maharashtra. 400051.
6.	Insolvency Commencement Date in respect of corporate debtor	5 th September, 2019
7.	Estimated date of closure of insolvency resolution process	2 nd March, 2020
8.	Name and Registration number of the insolvency professional acting as Interim Resolution Professional (IRP)	Mr. Sundararajan Devanathan. Reg. No: IBBI/IPA-003/IP-N00097/2017-18/10972.
9.	Address and e-mail of the Interim Resolution Professional, as registered with the Board	C/O PAN India Legal Services LLP, 303-304, Natwar Chambers, 94, Nagindas Master Road, Fort, Mumbai, Maharashtra, 400023. dsrajan@plslegal.in
10.	Address and e-mail to be used for correspondence with the Interim Resolution Professional	Mr. Sundararajan Devanathan. 601, Griselda, Plot No. 35, 5 th Road, Matunga East, Mumbai-400 019. tecinfra.cirp@gmail.com
11.	Last date for submission of claims	7th October, 2019 (14 days from date of receipt of Order i.e., 23 rd September, 2019, by IRP)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	Name the class(es): Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. Not Applicable 2. 3.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: http://www.ibbi.gov.in/downloadform.html Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench, has ordered the commencement of a Corporate Insolvency Resolution Process of the M/s TEC INFRA LLP on 5th September, 2019.

The creditors of M/s TEC Infra LLP are hereby called upon to submit their claims with proof on or before **7th October, 2019** to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

The Operational Creditors, Financial Creditors, Financial Creditors belonging to a class, Workmen or Employees, Authorized representative of workmen and employees and any other stakeholders have to submit the Claim by way of the specified forms B, C, CA, D, E & F respectively, along with documentary proof in support of Claim, in terms of Regulations 7 to 9A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Processes for Corporate Persons) Regulations, 2016, as the case may be. The above said Regulation and relevant Forms can be downloaded from the website of Insolvency and Bankruptcy Board of India - <http://ibbi.gov.in/downloadform.html>

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional
Date and Place: 23/09/2019, Mumbai.



Sundararajan Devanathan